



2026:AHC-LKO:21286

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL APPEAL No. - 443 of 2026

Satish Singh @ Lala Singh

.....Appellant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Lko. And
Another

.....Respondent(s)

Counsel for Appellant(s)	:	Bhola Prasad Singh, D.P. Dutt Tiwari
Counsel for Respondent(s)	:	G.A.

Court No. - 12

HON'BLE MANISH MATHUR, J.

1. Heard learned counsel for appellant and learned AGA appearing on behalf of respondent no.1.
2. As per office report dated 24.03.2026, respondent no.2 has already been served personally but has not yet put in appearance.
3. Counter affidavit filed by learned A.G.A. is taken on record. Learned counsel for appellant submits that he does not wish to file rejoinder affidavit.
4. This Criminal Appeal has been filed by appellant under Section 14-A(2) of Scheduled Caste & Scheduled Tribes (Prevention of Atrocities) Act, 1989 to set aside order dated 24.11.2025 passed by Learned Special Judge S.C./S.T. Act, Unnao, in Case Crime No.375 of 2025, under Sections 316(2), 352, 351(4), 319(2), 318(4), 338, 336(3), 340(2) BNS & Section 3(2)(5) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, P. S. Hassanganj, District Unnao. Further, a prayer has been made to enlarge the appellant on bail in the said case crime.
5. Learned counsel for appellant submits that as per contents of First Information Report, the incident is said to have taken place on 07.10.2025. It is stated that the complainant along with others had

entered into a written agreement with appellant whereby an amount of Rs.3,00,000/- (Rupees Three Lakhs) had been given to appellant as investment/loan on which he was required to make repayment in terms of the agreement but the said agreement was not adhered to and when the complainant along with others went to appellant's house on 23.09.2025, he could not be located and subsequently upon his wife telephoning the appellant, he answered the same and while refusing to adhere to conditions of agreement, threatened the complainant and her family members and also made caste based insults. The first information report also indicates that subsequently appellant's wife and father also insulted the complainant and her family members by using caste based insults and also attacked them resulting in injuries.

6. Learned counsel for appellant submits that a bare perusal of the First Information Report will reveal that the ingredients of Scheduled Caste and Scheduled Tribe (Prevention of Atrocities) Act 1989 are not made out against him since no such alleged insults were ever given in public view. It is also submitted that there is no allegation against the appellant of having attacked or inflicted injuries upon complainant and her family members. It is submitted that the appellant is under incarceration since 10.11.2025 without any previous criminal history. It is also submitted that unnecessary criminal colour is being sought to be given to a purely civil dispute.

7. Learned Additional Government Advocate appearing on behalf of State on the basis of counter affidavit has opposed the appeal with the submission that appellant has been taken into custody and has thereafter given a confessional statement on the basis of allegations levelled against him.

8. Upon Consideration of submissions advanced by learned counsel for parties and perusal of material on record, it appears that at present without entering into merits of the case and subject to evidence, there does not appear to be any allegation upon appellant of making any caste based insult in public view or in a public place. There does not also appear to be any allegation

levelled against him of having attacked the complainant and her family members or having inflicted injury. The appellant is under incarceration since 10.11.2025 without any previous criminal history.

9. Considering the submissions advanced by learned counsel for appellant, it is apparent that the impugned order has been passed without appreciating the submission made on behalf of appellant and as such the order impugned by the court below is liable to be set aside. Accordingly, the appeal is allowed and the order dated 24.11.2025 is set aside.

10. Let appellant/applicant **Satish Singh @ Lala Singh**, involved in aforesaid case crime be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions which are being imposed in the interest of justice:-

(i) The appellant/ applicant will not tamper with the evidence during the trial.

(ii) The appellant/ applicant will not pressurize/intimidate the prosecution witness.

(iii) The appellant/applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iv) The appellant/ applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in court. In case of default of this condition, it shall be open for the trial court to treat it as abuse of liberty of bail and pass orders in accordance with law.

(v) The appellant/ applicant shall remain present before

the trial court on each date fixed, either personally or through his counsel. In case of his absence, without sufficient cause, the trial court may proceed against him under Section 229-A of the Indian Penal Code (now Section 269 of the Bharatiya Nyaya Sanhita, 2023).

(vi) In case, the appellant/applicant misuses the liberty of bail during trial and in order to secure his presence proclamation under Section 82 Cr.P.C. (now Section 84 BNSS) is issued and the appellant/applicant fails to appear before the court on the date fixed in such proclamation, then, the trial court shall initiate proceedings against him, in accordance with law, under Section 174-A of the Indian Penal Code (now Section 209 of the Bharatiya Nyaya Sanhita, 2023).

11. The pending application if any too stands **disposed of**.

(Manish Mathur,J.)

March 25, 2026

Subodh/-